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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

C.A. NO. 800 OF 2017

Pallav Kanti Roy, son of Hitendro Nath Roy, aged about 25 years, residing at Vill Chaitannya, P.O. New Rangia, Dist. Darjeeling, Pin No 734013, unemployed youth.

.....Applicant

-Versus-

1. Union of India, service through the Secretary, Ministry of Tele communication, Department of post, Dak Bhawan New Delhi-1.
2. The Chief Post Master General, West Bengal Circle, Yogayog Bhawan, CR Avenue, Calcutta-12.
3. The Superintendent of Post Office, RMS "SG" Division, Department of post, Siliguri- 734001.
4. The Head Record Officer, RMS "SG" Division, Siligury- 734001.

.....Respondents

P. N. Kanti Roy

No. O.A. 350/00800/2017

Date of order: 11.7.2017

Present: Hon'ble Ms. Jaya Das Gupta, Administrative Member

For the Applicant : Mr. J.R. Das, Counsel
Ms. T. Maity, Counsel

For the Respondents : Ms. D. Nag, Counsel

O R D E R (Oral)

Per Jaya Das Gupta, Administrative Member:

Ld. Counsel for both sides are present and heard.

2. The applicant has approached this Central Administrative Tribunal under Section 19 of the AT Act, 1985 seeking the following reliefs:-

- "a) To pass an order directing upon the respondents to issue an appointment order as per Bio-data verification on the basis of verification of the all certificates on 22.07.2016 in favour of the most eligible candidate in terms of notification dated 31.03.2016.
- b) To pass an appropriate order directing upon the respondents to produce the report of the Bio-data verification of the candidates who are supplied in terms of the notification dated 31.03.2016 and if it is found that the applicants fulfill all eligible criterion and secure the highest marks in that event a necessary direction be issued upon the respondents to issue appointment order in favour of the candidates.
- c) To pass an order direction upon the respondents to consider the representation dated 21.04.2017.
- d) To pass an order to give benefit of judgement passed by the Hon'ble Tribunal in the similar type of case being O.A. No. 684/2017 dated 15.05.2017.
- e) And to pass such further other order or orders as your Lordships may seem fit and proper.
- f) Cost."

2. It is the submission of Ld. Counsel for the applicant that he will be satisfied if a direction is given for consideration of representation made by the applicant Shri Pallav Kanti Roy on 21.4.2017 before respondent No. 3 i.e. The Superintendent of Post Office, RMS "SG" Division. However, the Ld. Counsel for the respondents on instructions submitted that such representation has not been received by the office.

2 m/c

3. Hence, with the consent of both the parties, it is directed that a fresh representation giving all details shall be submitted by the applicant within a period of 15 days after getting a certified copy of this order. Such representation when received by respondent No. 3 shall be disposed of as per law within a period of ~~one month~~^{two weeks} and decision arrived at should be conveyed to the applicant within a period of one week thereafter. It is made clear that I have not gone into the merits of the case and all points are left open for consideration by respondent No. 3.

4. The O.A. is disposed of with the above direction.

SP

